

The major components of the NPHCE are establishment of Department of Geriatric in identified Medical Institutions as Regional Geriatric Centres for different regions of the country and to provide dedicated health facilities in District Hospitals, CHCs, PHCs and Sub Centres levels.

Following facilities are being provided under the Programme:

- Geriatric OPD, 30 bedded Geriatric ward for in-patient care, etc. at Regional Geriatric Centres. The Regional Geriatric Centres will also undertake PG Courses in Geriatric for developing Human Resource.
- Geriatric OPD and 10 bed Geriatric Ward at District Hospitals.
- Bi-weekly Geriatric Clinic at Community Health Centres (CHCs)
- Weekly Geriatric Clinic at Primary Health Centre (PHCs).
- Provision of Aids and Appliances at Sub-centres.

At present, the NPHCE is being implemented in 8 Regional Geriatric Centres and 100 identified districts, as envisaged in the Eleventh Five Year Plan. The Programme is continuing in the Twelfth Five Year Plan with establishment of 12 more Regional Geriatric Centres and addition of 225 more districts and establishment of 2 National Institute of Ageing in the country.

In Uttar Pradesh, in addition to the Regional Geriatric Centre at Banaras Hindu University, the Programme is under implementation in the Districts of Rae Bareli, Sultanpur, Jhansi, Lakhimpur Kheri, Farookhabad, Firozabad, Etawah, Lalitpur and Jalaun. Funds amounting to Rs. 1855.04 lakh have been released to these districts and Rs. 213.65 lakh have been released to the Regional Geriatric Centre at Banaras Hindu University.

(c) and (d) No such assistance is being provided by the Ministry for any project engaged in developing low cost medicines for Alzheimer's disease, under NPHCE.

Reserved faculty posts in AIIMS, New Delhi

1341. SHRI JAGAT PRAKASH NADDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Supreme Court has struck down reservation for SC and ST in faculty posts in the All India Institute of Medical Sciences, New Delhi;

(b) if so, whether the litigation filed in the Delhi High Court by some faculty members challenging regularisation of *ad hoc* faculty on the ground that reservation for SC/ST had been given the go-bye in such regularisation had become infructuous;

(c) whether Government has informed the High Court about the judgement of the Supreme Court; and

(d) by when, all vacant faculty posts at AIIMS, New Delhi are going to be advertised for recruitment?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) The Government has filed a review petition in the Supreme Court and the matter is pending before the Apex Court. 185 posts of faculty have been advertised for filling in AIIMS, New Delhi.

Dental clinics in CGHS dispensaries

1342. SHRI MOHAMMED ADEEB: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of Dental Clinics in CGHS dispensaries in the country;

(b) the details of amounts paid to these Dental Clinics during the last year and the current year, month-wise;

(c) whether it is a fact that these Dental Clinics are run by a big racket and are looting the exchequer with the connivance of some officers; and

(d) whether Government would have the matter inquired into?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The dental services in CGHS Delhi have been outsourced in 13 Wellness Centres (5 under Central Zone and 8 under South Zone) for 22 dental procedures. The location-wise details are given in the Statement-I (*See below*).

(b) The details of payment made to the service provider in respect of these clinics from the starting of the services till November, 2013 are given in the Statement-II (*See below*).

(c) and (d) No specific complaint has been reported about such irregularities committed by the dental clinics in connivance of some officers. However deficiencies in services and overcharging have been reported from the beneficiaries. An Inspection Committee has been constituted for regular inspection of the dental units to ensure proper delivery of services as per the terms and conditions of the agreement.